

**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification**  
**Jammu, the 28<sup>th</sup> February, 2016**

**SRO 78** In exercise of powers conferred by Sub- sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996 (XII of 1996) and in supersession of all previous Notifications issued in this behalf, the Government hereby confer upon Shri Ashwani Kumar, KAS Collector, PHE, I&FC, Jammu the powers of Collector land Acquisition to be exercised by him under the said Act.

**By order of the Government of Jammu and Kashmir**

**Sd/-**

**( Mohammad Ashraf Mir )**

**Commissioner /Secretary to Government,  
Revenue Department**

No:- Rev/LB/28/2004

Dated: -28-02- 2017

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Jammu.
- 2 Divisional Commissioner, Jammu
- 3 Commissioner /Secretary to Government, General Administration Deptt.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Director, Archives, Archaeology & Museums, J&K Jammu.
- 6 Manager Government Press, Jammu for publication in the Govt. Gazette.
- 7 Shri Ashwani Kumar, KAS Presently Posted as Collector, PHE, I&FC, Jammu.
- 8 Pvt. Secretary to Minister for Revenue for information of the Honble Minister
- 9 Pvt. Secretary to Minister (MOS) Revenue for information of the Hon'ble Minister
- 10 Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.



**( Manzoor Ahmad Parray )**  
**Under Secretary to Government**  
**Revenue Department**